

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.22
TP (Co. Act)03(PB)/2023
Old CP No. 41(ALD)/2021

IN THE MATTER OF:

Union of India Through SFIO ... Applicant/Petitioner
Vs
Kanak Krishi Implements Limited ... Respondent

Order under Section 241(2) of the Companies Act, 2013

Order delivered on 09.11.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Petitioner : Ms. Nupur Grover, Ms. Garima Singh, Mr. Vishal Singh, Advs. for Ms. Shiva Lakshmi, CGSC
For the Respondent : Mr. Ranjan Kumar, Adv. for the R-22

ORDER

Ld. Counsel for the Petitioner appeared and stated that the arguing Ld. Counsel Ms. Shiva Lakshmi is not available today, she is otherwise engaged, so she sought an adjournment.

At her request and with the consent of the parties, list the matter along with the pending application for a physical hearing **on 11.01.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)